

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 117

IA 362 of 2020, IA 388 of 2020
IA 777 of 2020, IA 778 of 2020
IA 779 of 2020, IA 909 of 2020
In CP(IB) 37 of 2017

Order under Section 10 IBC

IN THE MATTER OF:

PSL Ltd
V/s
Edelweiss Assets Reconstruction Co Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 06.09.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

ORDER

IA 362 of 2020 is filed by Resolution Professional directing Respondent to pay certain sum of money on allegation of undervalued transaction. Learned Counsel for Respondent no.6 appeared. Reply is filed. Order of liquidation is already passed in this matter, so we direct liquidator to file pursis if he wishes to continue with this proceeding.

IA 388 of 2020 is filed by Resolution Professional. We direct liquidator to file pursis, if wish to continue with this proceeding.

IA 777 of 2020 is filed by Applicant for setting aside notice dated 30.09.2021. Learned Counsel for liquidator appeared. Reply is filed. Pleadings are complete.

IA 778 of 2020 is filed by liquidator under Section 66 of IBC, 2016. Learned Counsel Mr. Pratik Thakkar appeared for Respondent no.1 appeared. Pleadings are complete. Other Respondents did not file reply.

IA 779 of 2020 is filed by Applicant directing liquidator to not to include particular assets in auction. We direct liquidator to file reply within two weeks.

IA 909 of 2020 is filed by Applicant directing liquidator to not to include particular assets in the auction sale. Liquidator is directed to file reply within two weeks. At the request of Applicant, IA 909 of 2020 stands adjourned for hearing on 07.09.2021. Liquidator to personally appear before us

Other IAs stand adjourned for further consideration on 25.10.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)